

ORIGINAL APPLICATION NO. 15/94 199

MISE/PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. _____ (O.A. _____)

Shri Khagendra Mohan Choudhury

APPLICANT (S)

VERSUS

erson of Inder Son.

RESPONDENT (S)

Mr. B. Malakar

ADVOCATE FOR
APPLICANT (S)

Mr. S. Ali, Sr. C.G.S.C.

ADVOCATE FOR
RESPONDENT (S)

OFFICE NOTE

DATE

COURT'S ORDER

25-1-94

Heard learned counsel Mr. B.

Malakar on behalf of applicant

Shri Khagendra Mohan Choudhury.

Perused the statements of grieva-

and reliefs sought for in this

application.

This application is admitted.

Issue notice on the respondents

under registered post. Sr.C.G.S.C.

Mr. S. Ali receives copy of the

application and prays for six wee-

time to file counter. Time allowe-

as prayed for.

List on 15th March 94 for
counter, and further orders.

1.m.

Shagun
Vice-Chairman

60
Member

15-3-94

counter has not
been filed.

Deen

16.3.94

Learned counsel Mr B. Mehta is present for the applicant. Learned Sr. C.G.S.C. Mr S. Ali prays for six weeks time to file counter. Time allowed.

List on 6.5.94 for counter and further orders.

V.C. 74
Vice-Chairman

6a
Member

5-5-94

Counter has not been filed.

Dear

6.5.94

Learned counsel Mr B. Malaka for the applicant present. Sr. C.G.S.C. Mr S. Ali is indisposed as Mr A.K. Choudhury submits for six weeks time to file counter on his behalf. Time allowed as prayed for.

List on 20.6.1994 for counter and further orders.

V.C. 74
Vice-Chairman

6a
Member

pg

27-6-94

Counter has not been filed.

Dear

28-6-94

List on 25-7-94 for counter. Polo
En

List on 18-8-94 for order

Polo

3
O.A.15/94

b

OFFICE NOTE

18-8-94

DATE

COURT'S ORDER

List on 1.9.94
for orders

1-9-94

Mr. B. Malakar for the applicant.

Mr. S. Ali, Sr. C.G.S.C. for the respondent
Four weeks granted to file written
statement as requested by Mr. S. Ali.
Adjourned to 7-10-94, for fixing a date
of hearing.

ved

Vice-Chairman

b
Member

6-10-94

1m

Advocates has not
been filed by the
respondents.

7.10.94

Advocate for the applicant is
on leave. Adjourned to 7.11.1994 for
orders. In the meantime liberty to the
respondents to file counter.

ved
Vice-Chairman

b
Member

4-11-94

pg

Counter has not been
filed by the Resps.

To be listed

7-11-94

To be listed for fixing a date of
hearing on 5-11-95. In the meanwhile written
statement may be filed.

ved
Vice-Chairman

b
Member

Requisite copies
for issuance of notices
are yet to be received
in office.

1m

5.1.95

List on 6.3.95

By Order

Adjourned to 9.95

28/2/95

15/94

4

OFFICE NOTE	DATE	COURT'S ORDER
Requisites copies of notices are due on 23.3.95 ad 18nd wide at 1170-71 27.3.95	12-2-95	None for the applicant. Although Mr. S. Ali for the respondents has filed a leave note that does not mean that the applicant's counsel should not attend to the matter. Consequently O.A. is
2.5.95 for hearing 28.6.95 By order	27.10.95	for hearing 8.12.95
Service reports are not awarded	8.12.95	for hearing on 10.1.96
27.6.95 for hearing on 27.8.95	10.1.96	To be listed for hearing on 19.2.96
Notice served on R.No. 182 by 21/8	19-2-96	None for the applicant. Although Mr. S. Ali for the respondents has filed a leave note that does not mean that the applicant's advocate should not attend to the matter. Consequently O.A. is dismissed for default. No order as to costed.
Case ready as regards service	1m	6 Member
29-8-95 for hearing on 27.10.95	27.10.95	Vice-Chairman
12-9-95	copy of and return to the Court of Appeal 7866 678.29.8.96	